

PUBLICITY SERVICE OF THE DEFENCE SERVICES

120. SHRI M. VALIULLA : Will the Minister for DEFENCE be pleased to state the amount spent in 1955-56 on publicity activities of :—

(i) the Army ; (ii) the

Navy; and

(iii) the Air Force?

THE MINISTER FOR DEFENCE ORGANIZATION (SHRI MAHAVIR TYAGI: The amounts spent by the three Services on their publicity activities during the year 1955-56 are as follows: -

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|---------------|-----|------------|
| Army and Navy | Rs. | 1,64,700 i |
| Air Force | Rs. | 73,700 |

NOTE—(1) Separate figures for the Navy are not available as publicity for the Army and Navy is done by a common organisation.

(2) The figures shown against 'Army and Navy' also include figures in respect of Enter-Service expenditure which is incurred from the Army Budget.

LOK SAHAYAK SENA CAMPS

SHRI DEOKINANDAN NARAYAN : Will the Minister for DEFENCE be pleased to state:

(a) how many camps of the Lok Sahayak Sena have so far been held in the current year and what are the names of the places where they were held; and

(b) what was the number of trainees in each of those camps?

THE MINISTER FOR DEFENCE ORGANIZATION (SHRI MAHAVIR TYAGI): (a) and (b). A statement is placed on the Table of the House (See Appendix XV, Annexure No. 54.)

PAPER LAID ON THE TABLE NOTIFICATION PUBLISHING THE HIGH COURT JUDGES (PART A STATES) -;

TRAVELLING ALLOWANCE RULES! 1956

I'm; MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI 8. N. DATAR) . Sir, I beg to lay on the Table, under sub-section (3) "of section 24 of the High Court Judge's (Conditions of Service) Act, 1954, a copy of the Ministry of Home Affairs Notification No. " 11/45/55-Judl.L. dated the 23rd October, 1956, publishing the High Court Judges (Part A States) Travelling Allowance Rules, 1956. [Placed in library. See No. S-512 /56.]

THE TERMINAL TAX ON RAILWAY PASSENGERS BILL, 1956

श्री देवकी नंदन नारायण (मुम्बई) : उप-सभापति महोदय, पिछली दफा में पुष्कर की बात कह रहा था। उस समय मुझे एक गलती हो गई थी। मैंने यह कहा था कि पुष्कर अजमेर से १०-११ मील है, यद्यपि वह ८ मील है। पुष्कर के साथ एक अन्याय हो रहा है। अजमेर जाने वालों से टर्मिनल टैक्स कई वर्षों से वसूल किया जाता है, आप जानते हैं कि अजमेर जाने वाले यात्री अजमेर के लिए ही नहीं जाया करते। उनमें बहुत से पुष्कर के लिये जाते हैं और पुष्कर जाने वालों से अजमेर में टैक्स वसूल किया जाता है। तो क्या बजह है कि उसका लाभ पुष्कर को न मिले। मथुरा और वृन्दावन जाने आने वालों से जो टर्मिनल टैक्स वसूल किया जाता है वह दोनों में एक सा बांट दिया जाता है—५० परसेंट फार मथुरा एंड ५० परसेंट फार वृन्दावन। जब मथुरा के लिये आप यह तजवीज कर सकते हैं, तो मैं नहीं मझता लोकि यही तजवीज अजमेर और पुष्कर के लिए क्यों न की जाय। जैसे अजमेर में ख्वाजा साहब की दरगाह के मेले के लिये लोग जाते हैं, उसी तरह से पुष्कर तीर्थ के लिये लोग जाते हैं और दोनों की तादाद बहुत बड़ी होती है। अगर यों कहें तो अतिशयोक्ति होगी कि ख्वाजा साहब के मेले के लिये जितने लोग जाते हैं, उनसे बहुत अधिक पुष्कर के लिये जाते हैं। इसलिए अजमेर जाने आने वालों से जो टैक्स आप वसूल कर रहे हैं, उसमें से